State			Polytechnics
Bombay	*	15#25	Four. One in Shola pur and one in Karad. Location of the other two not decided.
Kerala .		290	One in Trivandrum.
Mysore .	*	÷	Three. One in Chennapatna, one in Chick-magalur and one in Bel- gaum.
Rajasthan	(0)	*	Two. One in Udai- pur and one in Ajmer.
West Bengal	P	•	Two. Location not decided.
Uttar Pradesl	ĭ	<u>::</u>	Two. One in Bare- illy and one in Jhansi.

Jammu & Kashmir . One in Sringar.

In addition to the above, proposals from private agencies for the opening of new polytechnics are also considered as and when received. The Central Government have approved •o far, the establishment of 6 non-Government Polytechnics during the Second Plan period. The Polytechnics are to be located one each at Madras, Pollachi, Hyderabad, Ouilon, Kalady Changanacherry.

(c) The following is the order Central assistance for the establish ment of State Government and Non-Government Institutions: — Government Institutions-

Non-recurring . 33j%

Recurring . Nil.

In the case of Assam the Central assistance 50 per cent of the expenditure instead of cent.

and Orissa. is however. non-recurring 33—1/3 per

period.

of

Non-Govtrmn*nt Institutions—■

Non-recurring \$->%

Recurring . 35% upto end the plan

Bill, 1957 PAPER LAID ON THE TABILE

REPORT OF THE PUBLIC SERVICES (QUALIFICATIONS FOR RECRUITMENT) Сомміттее, 1956.

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANT): Sir, I beg to lay on the Table a copy of the Report of the Public Services (Qualifications for Recruitment) Committee, 1956. [Placed in Library. See No. 229/57.]

THE APPROPRIATION (No. 4) BILL 1957—continued

SHRI B. SHIVA RAO (Mysore): Mr. Chairman, I am confining my remarks simply to one problem which has been very much before the Government and the public during the last few weeks. That problem may be described as 'staff relations,' that is to say, relations between Government employees and the Administration. It is true, Sir, that at the moment there is a certain improvement in the situation. The threat of strike by the P. & T. workers and other Central Government employees has been withdrawn. A Pay Commission has been appointed with a Judge of the Supreme Court as Chairman, and this Commission is at liberty to submit interim reports on specific problems within its terms of reference.

These steps and the Prime Minister's personal intervention have undoubtedly created a better atmosphere. But Sir. at the same time one is bound to say that there wiH be uneasiness until Government employees all over the country are satisfied that a radically new approach is being adopted towards this problem of, what I call, staff relations.

It was reported a few days ago that the Prime Minister said to a deputation of Non-Gazetted Officers who met him, that he was in favour of removing disparities in the scale of salaries of Central Government and